



FORM No. 4

See Rule (12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH

ORDER SHEET

Application No. O.A. 503 of 2005—

Applicant(s) M. Venkateswara Rama Rao Respondent(s) Union of India & others

Advocate for Applicant(s) M/s. N. C. Mohanty Advocate for Respondent(s).....
C. R. Satpathy
P. M. Behera

NOTES OF THE REGISTRY

1. P.O. of Rs. 50/- filed
Copy not served
For favour of
Registration Please
as per memo

10.6.05
Sd/- (J)

Dy. Regr
10.6.05
Sd/- (J)

On memo
for Admision -
copy not served.

10.6.05
Bever

ORDERS OF THE TRIBUNAL

REGISTER

Deputy
Dy. Registrar 10.06.05

Order dated 13.06.05

Heard Mr. N.C. Mohanty, Ld. Counsel appearing for the Applicant and Mr. R.C. Rath, Ld. Standing Counsel for the Railways, on whom a copy of this Original Application has already been served.

It is the case of the Applicant that his service has not yet been regularised, Provident Fund Accounts have not yet been supplied to him and benefits of revised scale of pay and Annual Increment have not yet been extended to him. However, in course of hearing of this matter, Ld. Counsel for the Applicant has sought permission to withdraw this case/Original Application under Section 19 of Administrative

Notes of the Registry

Orders of the Tribunal

Copy of order off. 13/6/85
and of copy issued to
all the respects. by Post.

The same copy of order
issued to the Council
for both side.

Th 29/6/85
S.O.

By
29/6/85

Tribunals Act, 1985 to work out the remedies
of the Applicant from the competent authorities.

In the aforesaid premises permission to
withdraw this Original Application is ^{granted} therefore
be granted. O.A. is, accordingly, disposed of.

Send copies of this order to the Respondents,
along with copies of this Original Application.
Free copies of this order be handed over to both
sides of the Counsel.

Seal
13/6/85
Member (Judicial)